

the first year of the Third Plan or the beginning of the second year of that Plan

Shri Radhelal Vyas: May I know whether Government have framed any idea as to the requirements for location of the basic drug units? If so, what are those requirements?

Shri Manubhai Shah: I have been saying all this time that the question of location is being looked into in very great detail by the Technical Committee of the Planning Commission

Shri Radhelal Vyas: That is not my question. I have heard what he said. I want to know whether definite requirements have been ascertained and they have been made known to the Technical Committee and also to the State Governments who can send their recommendations on the basis of those requirements.

Shri Manubhai Shah: The Soviet team's report has been circulated to all the State Governments giving complete details of what the various projects will require. Internal discussions are also going on with a lot of correspondence with State Governments. Whenever they make an enquiry, the whole information is supplied to them.

Shri Rameshwar Tantia: Apart from the Soviet Government, will we also consult Switzerland who are considered to be one of the best manufacturers in this line?

Shri Manubhai Shah: This hardly arises out of the question.

Shri Joachim Alva: May I ask a question?

Mr. Speaker: The hon. Member is not a party to this question.

Shri Radhelal Vyas: May I request the hon. Minister through you to place a copy of the report sent to the State Governments on the Table of the House so that we may also understand, study and send our recommendations?

Shri Manubhai Shah: At this stage, when the negotiations are currently going on, it will not be very correct to place that report for publication. But it is our intention, as soon as the agreement is finalised, to place a copy of the agreement and of the report on the Table of the House.

Shri Joachim Alva: The other day there was a discussion about the manufacture of certain drugs in the Hindustan Anti-biotics in a contract with an American firm. At the same time, we are carrying on negotiation with the USSR. I want to ask on a point of information whether the firm of Merck's, with whom we have an agreement for manufacture of drugs in Hindustan Anti-biotics, have also through their German constituents, an agreement with Sarabhai Chemicals for the import of chemicals?

Shri Manubhai Shah: There are too many things. Firstly, this company is an American company. It was not done through a company in Germany. They have no collaboration, as far as we know, with Sarabhai's. As far as the negotiations are concerned, for every heavy industry project we carry on negotiations with quite a number of countries, trying to select different items and the best collaboration available at a particular given moment of time.

• Dandakaranya Scheme

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Shri R. C. Majhi:
Shri Rameshwar Tantia.
Shri S. M. Banerjee:
Shri A. K. Gopalan:
Shri Tangamani:
Shri Supakar:
Shri Ajit Singh Sarhadi:
Shri Assar:
Shri D. C. Sharma:
Shri Vajpayee:
Shri Mohan Swarup:
Shri Aurobindo Ghosal:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri Ram Krishan Gupta:

Dr. Ram Subhag Singh:
 Shri Subhman Ghose:
 Shri Bimal Ghose:
 Shri Jhulan Sinha:
 Shri Hem Barua:
 Shri Siddananjappa:
 Shrimati Ila Palchoudhuri:
 Shri P. C. Borooah:
 Pandit J. P. Jyotishi:
 Shri Manabendra Shah:
 Shri Kodliyan:
 Shri Warrior:
 Shri Panigrahi:

200 families comprising about 1000 persons have been sent to Dandakaranya

(d) Nil.

(e) No

(f) Does not arise

Shri R. C. Majhi: May I know when the displaced persons who have applied for settlement will be settled?

Mr. Speaker: In this Dandakaranya scheme?

Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No 4 on the 17th November, 1958 and state

(a) further progress made in the reclamation work under the Dandakaranya Scheme,

(b) the number of displaced persons living in and outside camps who have applied so far for resettlement in the Dandakaranya area;

(c) the number of families so far settled in the area and the facilities provided to them;

(d) what percentage of the persons rehabilitated there are from refugee camps outside West Bengal;

(e) whether there are any proposals for resettling displaced persons from West Pakistan there, and

(f) if so, their number?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) So far, about 1500 acres have been reclaimed of which nearly 1000 acres are ready for cultivation, except contour bunding which is to be taken in hand shortly.

(b) About 27,000.

(c) 94 These are skilled workers such as motor drivers, mechanics etc They have been provided with shelter, medical aid, employment and recreational facilities. Since the reply was drafted, another batch of about

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): It has already been stated by my colleague in reply to the question that we have taken nearly 300 families up till now.

Shrimati Ila Palchoudhuri: There is some apprehension felt about the supply of water in the Pharasgaon area about the schemes for drinking and irrigation water from the Jogoni river May I know how far it has progressed and whether it has been taken up?

Shri Mehr Chand Khanna: The apprehension is not well founded I have been there myself and I have seen the wells functioning

Shri Jaipal Singh: Last July when I asked this question, the hon Minister told us that the plan was to wind up all the refugee camps in West Bengal by next July That is to say 20,000 to 30,000 people will be sent to Dandakaranya and the Government of West Bengal itself would rehabilitate about 10,000 families May I know what is the present position?

Shri Mehr Chand Khanna: The present position is that during the last 2 years we have really moved about a lakh of persons from camps in the Eastern Zone and the progress of dispersal and rehabilitation is going on steadily.

Shri S. M. Banerjee: May I know whether the displaced persons now

stationed in Sealdah station have also been approached to shift themselves to Dandakaranya; and, if so, how many have volunteered themselves?

Shri Mehr Chand Khanna: I am having a proper screening and survey made of the families in the camps in West Bengal including those at the Sealdah station and in vagrant homes. Plans are being formulated to remove all those who are eligible and who are willing to go. The movement up till now is entirely voluntary.

Shri Supakar: May I know what area of cultivated land is either acquired or proposed to be acquired and whether the displaced persons from those areas will be properly rehabilitated or only paid compensation and made refugees?

Shri Mehr Chand Khanna: The compensation law does not apply to the eastern region at all.

Shri Supakar: I want to know what amount of cultivated land is being acquired for the purpose and whether those persons who are in cultivating possession of those lands will be properly rehabilitated elsewhere or whether they will be paid only compensation.

Shri Mehr Chand Khanna: As far as the district of Bastar is concerned, all the land that we are getting belongs to Government, and, in the districts of Ambikapur and Dharmajagarh, we have purchased private land. But, I have taken care to see that the original tenant is not disrupted.

Shri Braj Raj Singh: In the Madhya Pradesh region of Dandakaranya there are certain indigenous people who are being uprooted from their lands which are being taken away and they are not being paid anything as compensation and their culture is being destroyed—mainly Adivasis.

Shri Mehr Chand Khanna: I do not think the information of the hon.

Member is correct. I just stated that we are taking only Government land in the Dandakaranya region which falls in the M.P. zone. And, as regards tribals, I have given categorical assurance in this House that their interests will not only be protected but will be advanced also.

Shri Jaipal Singh: In view of Government's policy to encourage the Adivasis to take to settled agriculture instead of *jhooming* (shifting) cultivation, may I know what area has been earmarked for Adivasis in this particular Dandakaranya area and how many Adivasis will be settled there permanently including the people who have been displaced so far as Pharasgan and other areas are concerned? I want figures.

Shri Mehr Chand Khanna: I have discussed this question with Mr. Ngronha, a very senior officer in Madhya Pradesh who is a great friend of the tribals (*Interruption*); and in consultation with him, certain proposals are being formulated to allocate reclaimed land to the tribals as well. Our present intention is to allocate about 25 per cent. of the reclaimed land to the tribals.

Shri Kasliwal: May I know whether any refugee families which had already been settled in some other States like Rajasthan and Saurashtra have now applied for settlement in Dandakaranya?

Shri Mehr Chand Khanna: There is no question of shifting from Rajasthan or any other State of families who have received full rehabilitation benefits there.

Shri Panigrahi: Previously the Government decided to rehabilitate 4,000 refugee families by March, 1959 in Dandakaranya. But, now the hon. Minister stated that only 300 families have been removed. May I know whether Government will be in a position to stick to the date fixed to close the camps by July, 1959?

Shri Mehr Chand Khanna: The second part of the question is entirely

hypothetical. As regards the first part, I can only say that by experience I am trying to be very cautious.

Shri Panigrahi: What is the reply, Sir? He said....

Mr. Speaker: He cannot force these people to go. He is trying to induce them to go. As and when they are willing to go, they will be taken. That is the meaning of the Minister's reply.

Shri Panigrahi: Sir, no date is stated.

Mr. Speaker: Therefore, the dates cannot be given.

Shri S. M. Banerjee: He did not say that, Sir.

Mr. Speaker: That is what I have understood him to say

Shri Hem Barua: May I know whether compulsion is exerted on West Bengal refugees so as to rehabilitate them in Dandakaranya and on this account to doles so far enjoyed by the refugee families are being stopped? If so, why is it so?

Shri Mehr Chand Khanna: This is not correct. The doles of only those persons have been stopped who through screening, which we have been undertaken in consultation with the State Government, are found to be ineligible. For non-refusal of any family to go to Dandakaranya, as yet, not a single person's dole has been stopped. I stated just a little while ago that up till now the movement is entirely voluntary. I have got about 5,000 families now from camps who are waiting and who have applied for being rehabilitated in Dandakaranya.

Shri Vajpayee: May I know if there is a proposal to make Dandakaranya a Centrally Administered area so that the different States may not come in the way of setting up an efficient administration?

Shri Mehr Chand Khanna: There is no such thing at all. This is a body set up in consultation with and with the cooperation of the State Governments concerned, though, administratively, it is under the control of the Government of India.

Pandit J. P. Jyotshi: May I know whether Government has estimated the average income that these people settled there are making by the various works that have been given to them?

Shri Mehr Chand Khanna: The scheme is just starting.

Heavy Machine Building Plant

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*1367. { **Shri S. C. Samanta:**
Shri Subodh Hansda:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Heavy Machine Building Plant at Hatia will manufacture machinery for integrated steel plants;

(b) if so, whether any priority will be given to the manufacture of machinery for fertiliser plants, and

(c) whether any provision is proposed to be made in the Third Five Year Plan therefor?

The Minister of Industry (Shri Manubhai Shah):

(a) Yes, Sir.

(b) The proposed plant will have capacity for the manufacture of some items of machinery required for other branches of heavy industries as well, including fertilizers. In fact Government are taking separate steps for the provision of necessary facilities for the manufacture of fertiliser plants.

(c) This will be considered at the appropriate time.

Shri S. C. Samanta: May I know whether any contract with any foreign